

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1095 OF 2018 IN
DFR NO. 2242 OF 2018

Dated: 09th August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Renew Power Limited & Anr.

.... Appellant(s)

Versus

Bangalore Electricity Supply Company Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Neha Garg

ORDER

(IA NO. 1095 OF 2018 - FOR URGENT LISTING)

The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant submitted that, the instant application has been filed on the ground of urgent listing. Further, he has submitted that, in the light of the statement made in the application, the same may kindly be accepted and the instant case may kindly be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same was accepted. Accordingly, the IA is allowed.

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List the matter on **14.08.2018** subject to curing of defects by the Appellant.

(S. D. Dubey)
Technical Member

vt/js

(Justice N. K. Patil)
Judicial Member